

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 24.12.2014**

In the matter of

Approval of transmission tariff for six assets (A) ICT 500 MVA 400/220 kV Bassi Extension Sub-station, (B) ICT 315 MVA 400/220 kV Allahabad Extension Sub-station, (C) ICT 500 MVA 400/220 kV Meerut Extension Sub-station, (D) 400/220 kV, 105 MVA ICT along with associated bays at Wagoora Sub-station, (anticipated DOCO for assets from (A) to (D)- 1.11.2014), (E) 500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana Sub-station (actual DOCO-1.4.2014) and (F) 2 no. of 220 kV bays at Ludhiana Sub-station (anticipated DOCO-1.11.2014) under the "Augmentation of Transformers in Northern Region-Part-A" under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur



3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II
Shimla-171 004
6. Punjab State Power Corporation Ltd.,
Thermal Shed T-1A, Near 22 Phatak,
Patiala-147 001
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula, (Haryana)-134 109
8. Power Development Department,
Government of Jammu & Kashmir,
Mini Secretariat,
Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Ltd.,
BSES Bhawan, Nehru Place
New Delhi
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,

Cennet Building,
Adjacent to 66/11kV Pitampura-3 Grid Building, Near PP Jewellers,
Pitampura, New Delhi-110 034

14. Chandigarh Administration,
Sector-9, Chandigarh

15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun

16. North Central Railway,
Allahabad

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

For respondents : None

ORDER

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL), has sought approval of transmission tariff for six assets under the “Augmentation of Transformers in Northern Region-Part-A” from the date of commercial operation to 31.3.2019 for various elements in the Northern Region. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges (AFC) claimed from the date of commercial operation to 31.3.2019 as per Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The details of the assets covered in this petition are as follows:-

Srl. No.	Assets	Name of the Asset	Scheduled DOCO
1	Asset-I	ICT 500 MVA 400/220 kV Bassi Extension Sub-station	5.10.2014
2	Asset-II	ICT 315 MVA 400/220 kV Allahabad Extension Sub-station	5.10.2014
3	Asset-III	ICT 500 MVA 400/220 kV Meerut Extension Sub-station	5.10.2014
4	Asset-IV	400/220 kV, 105 MVA ICT along with associated bays at Wagoora Sub-station	5.10.2014
5	Asset-V	500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana Sub-station	5.10.2014
6	Asset-VI	2 no. of 220 kV bays at Ludhiana Sub-station	5.10.2014

2. The petition was heard on 24.11.2014. During the hearing, representative of the petitioner submitted that as per the Investment Approval (IA) dated 6.12.2012, the instant assets were scheduled to be completed within 22 months from the date of IA i.e. 5.10.2014 and there is time over-run in commissioning of some of the assets. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charge of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

4. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. We have considered the submissions of the petitioner. There is time over-run in case of the instant assets. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for all the assets for the years 2014-15 and 2015-16 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

6. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed are as follows:-

(₹ in lakh)

Assets	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	1.11.2014 (Anticipated)	154.10	441.77	435.79	429.85	424.07
Asset-II	1.11.2014 (Anticipated)	145.81	384.75	380.29	375.86	371.57
Asset-III	1.11.2014 (Anticipated)	160.31	420.96	415.64	410.38	450.27
Asset-IV	1.11.2014 (Anticipated)	53.84	155.65	167.89	162.99	158.08
Asset-V	1.4.2014 (Actual)	440.01	515.25	537.11	530.72	524.52
Asset-VI	1.11.2014 (Anticipated)	56.46	160.86	171.55	172.30	173.18

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	Revised COD	2014-15	2015-16
Asset-I	16.10.2014 (Actual)	136.01	353.42
Asset-II	2.11.2014 (Actual)	115.87	307.80
Asset-III	13.10.2014 (Actual)	144.28	336.77
Asset-IV	1.1.2015 (Anticipated)	25.84	124.52
Asset-V	1.4.2014 (Actual)	374.01	437.96
Asset-VI	9.12.2014 (Actual)	35.26	128.69

7. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. The transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson